



2026:AHC:6641

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 38 of 2026

Smt. Phoola

.....Petitioner(s)

Versus

Consolidation Officer, And Another

.....Respondent(s)

Counsel for Petitioner(s) : Ram Yash Chauhan

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, seeking the following reliefs:-

"I. Issue a writ, order or direction in the nature of mandamus commanding and directing to the respondent no. 1. i.e. Consolidation Officer, Satthiyanv, decide District-Azamgarh case to decide the objection bearing case No. 1217/2013-2014 bearing Computerized Case No. 20125415657021217 (Phoola Devi Vs. Patiram) filed by petitioner under section 12 of U.P. Consolidation of Holding Act 1953, within some stipulated period fixed by this Hon'ble Court, which is pending before respondent no. 1 since 01.10.2012."

3. It is submitted that an application under Section 12 of the U.P. Consolidation of Holdings Act, 1953 filed by present petitioner on the basis of a sale deed, is pending consideration since 01.10.2012; despite the fact that the opposite party has already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the

merits of the case as mentioned in the present writ petition, with a direction to Consolidation Officer (respondent No. 1), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of **five** months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

January 12, 2026

vkg

(Dinesh Pathak,J.)